# COURT-1

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### APPEAL NOS. 291 OF 2016 & 92 OF 2017

## Dated: 12<sup>th</sup> October, 2017

## Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I. J. Kapoor, Technical Member

#### In the matter of:

NLC India Ltd. Vs.		Appellant(s)
Central Electricity Regulatory Commi	ssion & Ors	Respondent(s)
Counsel for the Appellant(s) :	Mr. M.G.Ramachao Ms. Ranjitha Rama Ms. Poorva Saigal Ms. Shubham Arya	chandran
Counsel for the Respondent(s) :	Mr. Manu Seshadri Ms. Neha Garg R-1	
	Ms. Anna Malhotra	for R-1 (in A.No. 92/17)
	Mr. S. Vallinagyam	for R-2

#### <u>ORDER</u>

Learned counsel for respondent No.1 states that respondent No.1 does not wish to file any reply.

It is represented that pleadings are complete. List the matter for hearing on <u>14.12.2017.</u>

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt